

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 582 /2019

(With report dated 25.11.2019)

Bhim Singh

Applicant(s)

Versus

M/s Uni Product (Pvt. Ltd.) & Ors.

Respondent(s)

Date of hearing: 03.01.2020

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER
HON'BLE MR. SIDDHANTA DAS, EXPERT MEMBER**

For Applicant(s): Mr. Sunil Kumar Jha, Advocate

For Respondent(s): Mr. Anil Grover, AAG, Haryana with Mr. Rahul Khurana, Advocate and Mr. Kamaljit Singh, R.O., for HSPCB

ORDER

1. A factual and action taken report was sought from a Joint Committee comprising representatives of Central Pollution Control Board (CPCB), State Pollution Control Board (SPCB) and the District Magistrate, Rewari with reference to the allegation that Respondent Nos. 1 and 2, M/s Uni Product (Pvt. Ltd.) and M/s Golden Tex Private Limited, were manufacturing carpets in District Rewari, Haryana generating carpet waste comprising of synthetic material which was burnt, causing air pollution. The said units also extracted ground water using submersible motor of 25 HP for commercial purpose, without any valid consent and without following any safeguards for recharge of the groundwater.

2. Accordingly, report has been filed on 25.11.2019 by the SPCB pointing out following deficiency in the working of M/s Uni Product Pvt. Ltd.:

“Respondent unit has not installed any Borewell/tubewell into their premises and require water for domestic purpose, which is being procured through pipeline from bore well installed 3-4 KM away (outside) from the premises of the unit. Unit is not using water into the process. Unit falls under non notified area as per Guidelines dated 16.11.2015 issued by Central Ground Water Authority. Moreover, unit has applied to obtain NOC for using ground water as per circular issued vide No. 26-1/CGWA/PN/2018 dated 01.04.2019 by the Central Ground Water Authority.”

3. Since the ground water is being extracted without NOC and without any safeguards, the same may be discontinued till NOC is given. This may be ensured by the SPCB.

The application is disposed of.

Adarsh Kumar Goel, CP

Dr. Nagin Nanda, EM

Siddhanta Das, EM

January 03, 2020
Original Application No. 582 /2019
DV